

IN THE INCOME TAX APPELLATE TRIBUNAL
“B” BENCH : BANGALORE

BEFORE SHRI CHANDRA POOJARI, ACCOUNTANT MEMBER
AND SMT. BEENA PILLAI, JUDICIAL MEMBER

ITA No. 1260/Bang/2016
Assessment year: 2008-09

Mr. Chand Basha, Opp. Vinayaka Park Basavanagudi Main Road, Off B H Road, Shimoga. PAN: ABDPB 4174E	Vs.	The Additional Commissioner of Income Tax, Shimoga Range, Shimoga.
APPELLANT		RESPONDENT

Appellant by	:	None
Respondent by	:	Shri Priyadarshi Mishra, Addl.CIT(DR)(ITAT), Bengaluru.

Date of hearing	:	05.10.2021
Date of Pronouncement	:	05.10.2021

ORDER

Per Chandra Poojari, Accountant Member

This appeal by the assessee is directed against the order dated 31.03.2016 of the CIT(Appeals), Davangere relating to assessment year 2008-09.

2. None appeared at the time of hearing of the appeal. However, we find that the Id. counsel for the assessee has filed a memo for withdrawal of the appeal on the ground that the assessee has opted for Vivad Se Vishwas Scheme Act (VSVS), 2020 by filing the necessary applications and Form 3 by the designated authority is also issued. Accordingly, the appeal is dismissed as withdrawn.

3. In the result, the appeal is dismissed as withdrawn.

Pronounced in the open court on this 5th October, 2021.

Sd/-
(BEENA PILLAI)
JUDICIAL MEMBER

Sd/-
(CHANDRA POOJARI)
ACCOUNTANT MEMBER

Bangalore,
Dated, the 5th October, 2021.

/Desai S Murthy/

Copy to:

1. Appellant 2. Respondent 3. CIT 4. CIT(A)
5. DR, ITAT, Bangalore.

By order

Assistant Registrar
ITAT, Bangalore.